

**FORM A**  
**Public Announcement**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. RNLAB (INDIA) PRIVATE LIMITED**

<b>Relevant Particulars</b>		
•	Name of corporate debtor	<b>RNLAB (INDIA) PRIVATE LIMITED</b>
•	Date of incorporation of corporate debtor	15/07/2020
•	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune
•	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24303PN2020PTC192014
•	Address of the registered office and principal office (if any) of corporate debtor	P N 14/A, S.NO. 486, SHOP NO 13, NAMJOSHI BUILDING, L.B.S. ROAD, SADASHIV PETH PUNE Pune MH 411030 IN
•	Insolvency commencement date in respect of corporate debtor	16/05/2023 Order received on 20.05.2023
•	Estimated date of closure of insolvency resolution process	12/11/2023
•	Name and registration number of the insolvency professional acting as interim resolution professional	<b>IP Ashok Mittal</b> <b>Reg. No.: IBBI/IPA-001/IP-P-02549/2021-2022/13889</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b>  <b>E-mail ID:</b> ashokmittal2020@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Registered Address:</b> Banglow No 1, Aai Shree Khodiyar Krupa, Datta Pada Road, Rajendra Nagar, Borivali East, Near Jai Santoshi Maa Tower, Mumbai City, Maharashtra 400066  <b>E-mail ID:</b> <a href="mailto:cirp.rnlab@gmail.com">cirp.rnlab@gmail.com</a>
11.	Last date for submission of claims	03/06/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	<ul style="list-style-type: none"> <li>• Relevant Forms and</li> <li>• Details of authorized representatives are available at:</li> </ul>	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. RNLALAB (India) Private Limited on 16<sup>th</sup> May 2023.

The creditors of M/s. RNLALAB (India) Private Limited, are hereby called upon to submit their claims with proof on or before 3<sup>rd</sup> June 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA: **Not Applicable**

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date: 23/05/2023**

**Place: Mumbai**

**Sd/-**

**IP Ashok Mittal**

**Interim Resolution Professional in the matter of**

**M/s RNLALAB (INDIA) PRIVATE LIMITED**

**AFA No. AA1/13889/02/101123/104766 valid till 10.11.2023**

**IBBI Reg. No. IBBI/IPA-001/IP-P-02549/2021-2022/13889**

**FORM A**  
Public Announcement  
(Under Regulation 6 of the Insolvency and Bankruptcy Regulations of India  
(Insolvency Resolution Process for Corporate Persons) (2016))  
FOR THE ATTENTION OF THE CREDITORS OF M/S. RNLGAB (INDIA) PRIVATE LIMITED

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	RNLGAB (INDIA) PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	15/07/2020
3. Authority Under Which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Pune
4. Corporate Identity No./Limited Liability Identification No. of corporate debtor	U24303PN2020PTC192014
5. Address of the Registered Office/Principal Office (if any) of Corporate Debtor	P/N 14/A, S.No. 486, SHOP NO.13, NAMAJOSHI BUILDING, L.B.S. ROAD, SADASHIV PETH PUNE MH 411030 IN
6. Insolvency commencement date in respect of corporate debtor	16/05/2023 Order received on 20.05.2023
7. Estimated date of closure of insolvency resolution process	12/11/2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	IP Ashok Mittal Reg. No.: IBB/PA-001/IP-P-02549/2021-2022/13889
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Registered Address:</b> Banglow No 1, Aai Shree KhodiyarKrupa, Datta Pada Road, Rajendra Nagar, Borivali East, Near Jai Santoshi/Maa Tower, Mumbai City, Maharashtra 400066 <b>E-mail ID:</b> ashokmittal2020@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Registered Address:</b> Banglow No 1, Aai Shree KhodiyarKrupa, Datta Pada Road, Rajendra Nagar, Borivali East, Near Jai Santoshi/Maa Tower, Mumbai City, Maharashtra 400066 <b>E-MAIL ID:</b> cirp.rnlgab@gmail.com
11. Last date for submission of claims	03/06/2023
12. Classes of creditors, if any, under clause(b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	N/A
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://tbbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the M/s. RNLGAB (India) Private Limited on 16<sup>th</sup> May 2023. The creditors of M/s. RNLGAB (India) Private Limited, are hereby called upon to submit their claims with proof on or before 3<sup>rd</sup> June 2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative of the class in Form CA. Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

IP Ashok Mittal  
Interim Resolution Professional in the matter of  
M/s RNLGAB (INDIA) PRIVATE LIMITED  
AFA No. AA113889/02/101123/104766 valid till 10.11.2023  
IBBI Reg. No. IBB/PA-001/IP-P-02549/2021-2022/13889  
Date: 23/05/2023  
Place: Mumbai

**Form No. UR-2**  
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 37A(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act 2013, an application has been made to the Registrar of Companies at Manesar that APNA GHAR LIFESPACES LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.

2. The principal objects of the company are as follows:  
To carry on the business in India or elsewhere as estate agents, housing and land agents, Property dealers, estate managers and to collect rents, repair, look after and manage immovable properties of or for any persons, firms and companies etc. Further to give, take, let and sublet and to carry out under taking, supervising, building, constructing, altering, improving, demolishing and repairing operations and all other works and operations in connection with immovable estates and properties. 3. A copy of draft memorandum and articles of association of the proposed company may be inspected at office i.e. Bldg B Flat 12 Royal Empire Haridwar Park, S No 12714+5, Baner, Pune, Maharashtra Pin- 411045. 4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar of Companies at CRC, IICA, Plot no.6,7, 8, Sector 5, IIT Manesar, District-Gurgaon, Haryana, Pin-122050 within 21 days from date of publication of this notice, with a copy to the company at its registered office. Dated this 23rd day of May 2023.

Name(s) of Applicant from  
APNA GHAR LIFESPACES LLP  
1. MR. ATUL PANDURANGRAO PATIL  
2. MRS. LEENA ATUL PATIL

**TATA CAPITAL HOUSING FINANCE LTD.**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013. CIN No. U67190MH2008PLC187552. Contact No. (022) 61827414, (022) 61827375

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**  
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
10403292 & 10370399	MR. SANTOSH KUMAR MALI & MRS. PAVANDEVI SANTOSH KUMAR MALI	As on 28-01-2023 an amount of Rs. 27,00,049/- (Rupees Twenty Seven Lakh Ten Thousand Forty Nine Only) & 28-01-2023	16-05-2023

**Description of Secured Assets/Immovable Properties:** - Schedule - A  
All that consisting of Flat No. 402 admeasuring 39.59 Sq. Mtrs. along with balcony admeasuring 55 Sq. Fts. On 4th Floor, along with parking No. 33 in the wing "B" building known as "Saffron City" constructed on land admeasuring 29 R out of land bearing Gat No. 1742, totally admeasuring 49 R situated at Chakan, Taluka Khed, Dist. Pune.

Date: 23/05/2023  
Place: - Pune  
For Tata Capital Housing Finance Limited  
Sd/-  
Authorised Officer

**PUBLIC NOTICE**

Notice is hereby given to the public at large that, Mr. Kiran Dnyaneshwar Ghare, residing at Survey No. 17, H. No. 1, and S. No. 17/1B/2/1/1/1E/15/7/10/11/13/15/17/19/23 Katraj, Pune, had purchased the aforementioned flat from Navbharat Udyog Kendra, through proprietor Mr. Eknath Rahikar pursuant to registered Agreement No. 7937/2007 dated 13/09/2007. During the execution of the aforementioned agreement, Mr. Eknath Rahikar had delivered to my client all the original documents related to the flat, including the original Agreement bearing No. 2836/1999.

However, during the process of relocating, all the original documents pertaining to the Agreement bearing No. 2836/1999 and other related documents, were inadvertently misplaced and subsequently lost. My client has lodged a complaint regarding the loss of the aforementioned documents with the Bharati Vidyapeeth Police Station.

Therefore, should anyone come across the aforementioned documents, we kindly request that they be promptly delivered to our office address. As the said documents have not been received within a period of seven days from the issuance of this notice, it is presumed that they are irretrievably lost and accordingly appropriate further action will be taken.

Hence, this public notice.  
Pune, Date: 21/05/2023  
Sd/-  
Adv. A.S.Balkawade  
Office - CB-5 Indira Shaker Nagari, Kothrud Depot, Paud Road, Pune-411038, Mob.No- 9921803797

**PUBLIC NOTICE**

This is to inform that our project, "PEBBLES GREENFIELD'S", located at S.No. 46/4, 49/2/B/1, 49/2/B/2, 49/1, 49/1/5/1, at Tathawade, Taluka Mulshi, Dist. Pune 411033 (Maharashtra) India has been accorded Environment clearance through Identification No.EC23B038MH149761 dated 18/05/2023 and copies of the clearance letters are available with the Maharashtra pollution Control Board and may also be seen on the website at <http://parivesh.nic.in>

Abhinav Realty and Infrastructure LLP  
through its partner  
Mr. Abhijit Gokul Kotkar  
927/302, 3<sup>rd</sup> Floor, Sanas Memories, F.C.Road, Pune -411004

Place: Pune  
Date: 23/05/2023

**यूनियन बँक Union Bank of India**  
Gidney Park Branch - Flat No. 1, Radhav Vishnu Niwas, 55/8/A, Salsary Park, Gultekdi, Pune-411037, Ph. : 020-24263116, 24271706, E-mail : punegidneypark@unionbankofindia.com

**POSSESSION NOTICE**  
(For immovable property)

Whereas, the undersigned being the Authorized Officer of Union Bank of India, Gidney Park Branch under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices on the dates mentioned below calling upon the following Borrowers / Guarantors to repay the amounts mentioned in the said notices together with interest thereon, within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him/her under Sub Section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on the dates mentioned below.

The Borrowers in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Union Bank of India, Gidney Park Branch for the amounts mentioned below and interest thereon.

Sr. No.	Name of Borrower / Guarantor	Outstanding Amount in Rs.	Date of Demand Notice	Date of Possession
1	Borrower : Rakeshkumar Ramlakhani Rajak	Rs. 27,43,779.04 (Rs. Twenty Seven Lakh Forty Three Thousand Seven Hundred Seventy Nine and paise Four Only) and interest thereon	14/12/2022	20/05/2023
<b>Description of Immovable Property:</b> All that part of the property consisting of Flat No. 203, A-Wing, 2nd floor, Nivasa Umang, S No 33/4, Mouje Yewalewadi, Taluka. Havelli, Pune - 411014. Bounded: South : By Property out of S No 33/4, East : By Yewalewadi Road, West : By S. No. 33/4 and 10 Ft. road, North : By S. No. 33/3				
2	Borrower : Subodh Nandu Kale	Rs. 28,16,151.49 (Rs. Twenty Eight Lakhs Sixteen Thousand One Hundred Fifty-one and Forty-Nine Paise Only) and interest thereon	21/02/2023	20/05/2023
<b>Description of Immovable Property:</b> Flat No. 20, Stilt Fifth Floor, Building D, Wing No. 3, Suryaprabha Garden Cooperative Housing Society Ltd., S. No. 57/11/1+57/2/3 Bilvewad - Pune, 411037. Bounded: North : By Flat No. 15 and duct, East : By D2 building, West : By flat No. 21(D3 building), South : By 100' D.P. Road				

Date : 20/05/2023 Place : Pune  
Authorised Officer, Union Bank of India

**Fullerton India Credit Company Limited**  
Corporate Office: Supreme Business Park, Floor 6, B Wing, Powai, Mumbai 400 076  
Regd. Office: Plot No. 94, Marol Co-operative Industrial Estate, Andher-Kurla Road, Andher (E), Mumbai - 400 059  
Tel. : + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549  
Email: info@fullertonindia.com | www.fullertonindia.com | CIN: U74900MH2006PLC163937

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**  
E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Fullerton India Credit Company Limited/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date and time mentioned herein below, for recovery of the dues mentioned herein below and further interest and other expenses thereon till the date of realization, due to Fullerton India Credit Company Limited/Secured Creditor from the Borrowers and Guarantor(s) mentioned herein below. The reserve price, Earnest Money Deposit (EMD) and last date of EMD deposit is also mentioned herein below:

Borrower(s) / Guarantor(s) / Loan Account	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price, EMD & Last Date of Submission of EMD	Date and time of E-Auction
1) BODDY ZONE FITNESS CENTREZ 2) RAJESH UNNITHAN 3) PRASADH GOVIND KHOPKAR 4) KOMAL W/O ANIL BHADALE (LEGAL HEIR OF LATE ANIL SHANKAR BHADALE) 5) PRIYA RAJESH	30.12.2021 Rs. 7,10,68,230/- (Rupees Seven Crore Ten Lakh Sixty Eight Thousand Two Hundred And Thirty Only) As on 18-12-2021	<b>ALL THAT PIECE AND PARCEL OF Ownership Basis with office No.215 admeasuring 113.17 Sq.mtrs l.1 1455 Sq.Ft. carpet (together with 1.11% undivided share in common area and facilities of the said scheme) and office No.216 admeasuring 948.90 Sq.mtrs l.1 10214 Sq.Ft. carpet (together with 7.79% undivided share in common area and facilities of the said scheme) on the second floor together with 15 covered Car parking spaces on the ground floor in the complex known as "Shoppers Orbit Apartment Condominium" constructed on land bearing S.No. 44 Hissa No.A/1 situated at Village Dhanori Corresponding CTS No.50 within the limits of PMC Pune and within the Jurisdiction of Sub-Registrar Pune.</b>	Rs. 8,10,00,000/- (Rupees Eight Crore Ten Lakh Only) EMD Amount: Rs. 81,00,000/- (Rupees Eighty One Lakh Only) Last date of EMD Deposit: 09/06/2023	Date: 12/06/2023 Time: 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each)

For detailed of the sale, please contact Ankit Rathore 9711922779; Nilesh Naik 9763779595; Mujahid Kadri 7841946611 and also for the detailed terms and conditions of the sale refer to the link provided in Fullerton India Credit Company Limited/Secured Creditor's website i.e. [www.fullertonindia.com](http://www.fullertonindia.com)  
Date: 23/05/2023. Place: Pune  
Sd/-, Authorised Officer - Fullerton India Credit Company Limited

**ORIX LEASING & FINANCIAL SERVICES INDIA LIMITED**  
(formerly known as OASIS Auto Financial Services Limited) (A Subsidiary of ORIX Auto Infrastructure Services Limited)  
Regd. Office : Plot No. 94, Marol Co-operative Industrial Estate, Andher-Kurla Road, Andher (E), Mumbai - 400 059  
Tel. : + 91 22 2859 5093 / 6707 0100 | Fax: +91 22 2852 8549  
Email: info@orixindia.com | www.orixindia.com | CIN: U74900MH2006PLC163937

**(Notice under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)**

The following borrowers and co-borrowers below mentioned secured loans from ORIX Leasing & Financial Services India Limited. The loans of the below mentioned borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loans were classified as NPA as per the RBI Guidelines. Amounts due by them to ORIX Leasing & Financial Services India Limited, are mentioned as per the respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr No.	Loan Account No.	Type of Loan	Name of borrowers	Outstanding as per 13(2) Notice	Notice Date	Details of Secured asset
1	LN00000000115759 LN00000000119307	SME Secured Loan	1. Yankeshwar Ramdas Gaydhane 2. Ashwin Yankeshwar Gaydhane 3. Yashda Family Restaurant	INR 83,38,506.39/-	17.05.2023	All That Piece And Parcel Of The Construction Of Building Admeasuring 209.10 Sq. Mtrs. Out S. No. 19 Hissa No. 1 (19/1), Situated At Dhanori, Taluka: Havelli, District: Pune, Maharashtra-411015, And Bounded As : East : Adj. Property, West : Open Space, North : Road, South : Adj. Flat

You are hereby called upon to pay the amounts due to ORIX Leasing & Financial Services India Limited as per details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings U/s 13(4) and Sec. 14 of the SARFAESI Act, against the mortgage properties mentioned herein above to realize the amount due to ORIX Leasing & Financial Services India Limited. Further you are prohibited U/s 13(13) of the said Act from transferring the said secured asset either by way of sale / lease or otherwise.

Date : 17.05.2023  
Place : Pune  
Sd/- Authorised officer  
ORIX Leasing & Financial Services India Limited

**TATA CAPITAL HOUSING FINANCE LTD.**  
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai 400 013  
CIN No. U67190MH2008PLC187552 Contact No. (022) 61827414

**POSSESSION NOTICE**  
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorized Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Rules already issued detailed Demand Notices under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to as "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amounts mentioned in the respective Demand Notice(s), within 60 days from the date of the respective Notice(s), as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amounts indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in below column till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Dues (Rs.) as on below date	Date of Demand Notice
TCHFL0279000100083558 & TCHFL0279000100083939	MR. DINESH RAJU CHAVAN (Borrower) & MRS. BHAGYASHREE BAPU BANODE (Co-Borrower)	As on 06-05-2023 an amount of Rs. 26,08,278/- (Rupees Twenty Six Lakhs Eight Thousand Two Hundred and Seventy Eight Only)	06-05-2023 NPA Date 06-05-2023
TCHFL0682000100073135 & TCHFL0682000100073589	MR. DNYANESHWAR DATTATRAY DHAWADE (Borrower) & MRS. PALLAVI DNYANESHWAR DHAWADE (Co-Borrower)	As on 06-05-2023 an amount of Rs. 19,46,967/- (Rupees Nineteen Lakhs Four Thousand Nine Hundred and Sixty Seven Only)	06-05-2023 NPA Date 06-05-2023
TCHFL0279000100071528 & TCHFL0279000100076297 & TCHFL0279000100075552	MR. MOHANSHYAM ASHOK SATALA (Borrower) & MRS. LUNAWALA GHANSHAM SATALA (Co-Borrower)	As on 06-05-2023 an amount of Rs. 16,03,596/- (Rupees Sixteen Lakhs Three Thousand Five Hundred and Ninety Six Only)	06-05-2023 NPA Date 06-05-2023
TCHFL027900010006774 & TCHFL0279000100089320	MR. MOHAMMAD IQBAL ABDUL KARIM SHAIKH (Borrower) & MRS. FARZANA MOHAMMAD IQBAL SHAIKH (Co-Borrower)	As on 06-05-2023 an amount of Rs. 36,10,207/- (Rupees Thirty Six Lakhs Ten Thousand Two Hundred and Seven Only)	06-05-2023 NPA Date 06-05-2023
TCHFL0279000100079355 & TCHFL0279000100077945	MR. SACHIN MALHARI DASUR (Borrower) & MRS. BHARATI MALHARI DASUR (Co-Borrower)	As on 06-05-2023 an amount of Rs. 33,20,301/- (Rupees Thirty Three Lakhs Twenty Thousand Three Hundred and One Only)	06-05-2023 NPA Date 06-05-2023
TCHFL0279000100002670 & TCHFL0279000100003744	MR. SACHIN MANOHAR JAGTAP (Borrower) & MRS. MONIKA SACHIN JAGTAP & M/s. RUDRA MACHINERY (Co-Borrower)	As on 06-05-2023 an amount of Rs. 32,76,097/- (Rupees Thirty Two Lakhs Seventy Six Thousand and Ninety Seven Only)	06-05-2023 NPA Date 06-05-2023
10494622	MRS. SEEMA GADHAVE (Borrower) & MR. MOHAN PANDURANG GADHAVE (Co-Borrower)	As on 06/05/2023 an amount of Rs. 13,90,196/- (Rupees Thirteen Lakh Ninety Thousand One Hundred and Ninety Six Only)	06-05-2023 NPA Date 06-05-2023
TCHFL0279000100084530 & TCHFL0279000100084482 & TCHFL0279000100084482	MRS. SIJATA SANDEEP LUNAWAT (Borrower) & MR. SANDEEP PANHALAL LUNAWAT & M/s. SHREEKALP MARKETING & MR. HARSHAD NEMICHAND KUVAD (Co-Borrower)	As on 07-05-2023 an amount of Rs.12,88,602/- (Rupees One Crore Twelve Lakh Eighty Eight Thousand Six Hundred and Two Only)	18-05-2023 NPA Date 07-02-2023

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule - A  
All that piece and parcel of the immovable property bearing Flat No. 5 in Second Floor, admeasuring built up area 534 Sq. Ft. i.e. 49.62 Sq. Mtr. + Attached Terrace admeasuring 112 Sq. Ft. in the project known as "Samarth Complex" situated at City Survey No. 1564 and Survey No. 12/2, situated at village Sangvi, Tal. Havelli, Dist. Pune, within the Jurisdiction of Sub-Registrar Havelli and within the local limits of Pimpri Chinchwad Municipal Corporation, Plot No. 37, land admeasuring area 3000 Sq. Ft. i.e. 278.81 Sq. Mtr.

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule - A  
All that piece and parcel of the immovable property bearing Flat No. 5 in Second Floor, admeasuring built up area 534 Sq. Ft. i.e. 49.62 Sq. Mtr. + Attached Terrace admeasuring 112 Sq. Ft. in the project known as "Samarth Complex" situated at City Survey No. 1564 and Survey No. 12/2, situated at village Sangvi, Tal. Havelli, Dist. Pune, within the Jurisdiction of Sub-Registrar Havelli and within the local limits of Pimpri Chinchwad Municipal Corporation, Plot No. 37, land admeasuring area 3000 Sq. Ft. i.e. 278.81 Sq. Mtr.

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule - A  
All that piece and parcel of Residential premises bearing Flat/ Unit No. 503, admeasuring carpet area admeasuring 34.10 Sq. Mtrs. along with exclusive right to use adjacent open terrace admeasuring about 4.62 Sq. Mtrs. Enclosed Balcony area of about 2.77 Sq. Mtrs. situated on 5th Floor of the project "Pristine Kakankesh" situated on land bearing Gat No. 2 admeasuring about 49 Are having assessment at Rs.0.75 Pcs. Situated at Mouje Bakori, Taluka Havelli, District Pune, within the jurisdiction of Sub Registrar, Havelli, Zilla Parishad Pune, Taluka Panchayat Samiti Havelli and within the limits of Grampanchayat Bakori within the Registration District Pune, Sub Registration District Havelli, and bounded as under : On or towards East : Gat No. 3, On or towards South : Bakori Waddehal Road, On or towards West : Gat No. 1, On or towards North : Gat No. 1.

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule - A  
Flat No. 101 on 1ST Floor, admeasuring 31.26Carpet area, along with enclosed Balcony admeasuring 08.31 Sq. Mtrs. and Terrace admeasuring 4.73 Sq. Mtrs. i.e. Total area 44.3 Sq. Mtrs. in the Scheme known as "Ariana Imperia" constructed on Survey No. 130 Hissa No. 1A, situated at Village Wakad, Taluka Mulshi, Dist. Pune within the limits of Pimpri Chinchwad Municipal Corporation.

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule - A  
All that piece and parcel of the property bearing Flat No. 302 admeasuring carpet area of 69.68 Sq. Mtrs. situated on Third Floor of the building style as "Baldota Centre" situated within the Registration Sub Dist. Taluka Havelli Dist. Pune and within the limits of Zilla Parishad Pune and Grampanchayat Mouje Uruli Kanchan Pune bearing C.T.S. No. 72 and 73 totally admeasuring an area of 753 Sq. Mtrs. The Flat bounded as under : On or towards the East : By Marginal Open Space, On or towards the South : By Marginal Open Space, On or towards the West : By Apartment No. 303, On or towards the North : By Lobby, Duct, Apartment No. 301.

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule - A  
Flat / Apartment No. 304 admeasuring carpet area about 400 Sq. Ft. i.e. 37.16 Sq. Mtrs. enclosed Balcony admeasuring area 118 Sq. Ft. (Carpet) i.e. 10.96 Sq. Mtrs. Open Balcony admeasuring area 21 Sq. Ft. (Carpet) i.e. 1.95 Sq. Mtrs. and Terrace adjoining admeasuring area 54 Sq. Ft. (Carpet) i.e. 5.02 Sq. Mtrs. (subject to fluctuation of not more than 3%) 2BHK Flat / Apartment situated on Third Floor, in Wing No. C, along with One Covered Car Parking space in the project called as "Sai Vaikunt" being constructed upon the property bearing Gat No. 1590, situated at village Chikhali, Tal. Havelli, Dist. Pune and within the local limits of Pimpri Chinchwad Municipal Corporation and within the jurisdiction of Sub-Registrar Havelli.

**Description of the Secured Assets/Immovable Properties/ Mortgaged Properties:** Schedule - A  
All that consisting of the Flat No. 405, admeasuring 322.81 Sq. Ft. i.e. 30 Sq. Mtrs. + Terrace admeasuring 57.16 Sq. Ft. i.e. 5.31 Sq. Mtrs. Balcony admeasuring 28.74 Sq. Ft. i.e. 2.67 Sq. Mtrs. i.e. total Salable area 547.83 Sq. Ft. i.e. 50.91 Sq. Mtrs. on 4TH Floor, in the project known as "Indraprastha" Construction on land bearing S. No. 34/3B/4, and 34/3B/5, in situated at Yewalewadi, Taluka Havelli, Dist. Pune.

\*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise with the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date: 23.05.2023  
Place: Pune  
For Tata Capital Housing Finance Limited  
Sd/- Authorised Officer

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# नवाकाळ शब्दकोडे-५४३

## आडवे शब्द -

१. ओलांडणे ४. कमळ ६. रूढता, अवकृपा ८. मोठी व जाड सुई १०. मैथिका, रागांगी (श्रावणात आणि लग्नासारख्या प्रसंगी स्त्रिया हातांवर वेलबुडीसाठी हिचा वापर करतात) ११. सच्छिद्र १३. पक्षीारंग १५. द्वेष १७. तक्क्या १८. कैरी सुकवून केलेली पावडर २०. इमारतीच्या बांधकामात वापरलेला जांभ्या खडक २१. हानिकारक २२. नावेचा प्रमुख २३. कमळ २४. अधिक मास २६. रेंती २७. जेवणाची थाळी २८. भस्म २९. न बोलण्याचे व्रत ३०. सूर्य ३२. स्त्री ३३. हंस पक्षी ३४. शय्या, गादी ३५. दूध पूर्ण आटवून केलेला पदार्थ ३६. विरागी, विरक्त ३७. प्रणाम ३९. जल ४०. शेवट ४२. खूळ ४४. भाळ ४६. पृथ्वीच्या कक्षेबाहेर प्रवासाचे वाहन ४७. साडीचा पदर, नवी पालवी ४८. धनी ५०. म्हैस ५१. एक हलके तुणधान्य ५२. वशिला ५३. भगिनी ५४. पुस्तकी ज्ञान असलेला व्यवहारशून्य ५७. जुन्या रुप्याचे सोळा भाग ५८. थडेखोर ६०. सोलकडीतील एक घटक ६१. पडदा ६२. माळ, बरोबरी ६३. ऐक्य ६४. आंब्याची एक जात ६६. पिचळा रंग ६८. छत असलेली बैलगाडी ६९. गती, प्रेरणा ७०. असहाय ७२. गंधवार्ता नसणे, अनभिज्ञता ७४. पावसापासून रक्षण करणारा डगला (इंग्रजी) ७५. न टाळता येणारे ७६. अणकुचीदार ७८. पवित्र ७९. जबाबदारी ८०. फूटपाथवरचे चहाचे दुकान ८२. उपजत आवड, रोख ८३. एकसारख्या वस्तू बनवण्यासाठी साचा, डाय ८४. ययाती राजाची राणी ८६. म्हातारपण ८८. नुकसान ८९. बारा ईच ९१. चिमुकला ९४. घाऊक, होलसेल ९५. तपासणी, परीक्षा ९६. भांडणासाठी उकरून काढलेले निमित्त ९७. किंचित गरम

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# पापुआ न्यू गिनी, फिजी या देशांकडून पंतप्रधान नरेंद्र मोदींना सर्वाच्च सन्मान

पॅसिफिक बेट राष्ट्रांच्या ऐक्याला पाठिंबा दिल्याबद्दल आणि ग्लोबल साऊथच्या कार्याचे नेतृत्व केल्याबद्दल फिजीचे पंतप्रधान स्टीफन राबुका यांच्या हस्ते मोदींना सर्वोच्च नागरी सन्मान कम्पॅनियन ऑफ द ऑर्डर ऑफ फिजीने सन्मानित करण्यात आले. आजपर्यंत केवळ मोजक्याच गैर-फिजी नागरिकांना हा सन्मान मिळाला आहे. तर पापुआ न्यू गिनीचे पंतप्रधान जेम्स मारापे यांनी मोदी यांना 'द ग्रँड कम्पॅनियन ऑफ द ऑर्डर ऑफ लोगो' पुरस्काराने सन्मानित केले. दोन्ही नेत्यांची मोदींशी भेट एकाच ठिकाणी झाली. यावेळी हा सन्मान फक्त माझा नाही तर १४० कोटी भारतीयांचा आहे, अशी भावना पंतप्रधान मोदी यांनी व्यक्त केली.

# आता मतदान केल्यावर शाई नाही!

दुबार मतदानाला आळा बसेल. ईव्हीएममधील कॅमेरा दुसऱ्यांदा मतदानाला येणाऱ्या व्यक्तीची ओळख पटवून त्याचा अलर्ट अधिकाऱ्याला पाठवेल. त्यामुळे बोगस मतदानाला आळा बसेल.

यंदा मिझोराम, छत्तीसगढ, मध्य प्रदेश, राजस्थान, तेलंगणा या राज्यांच्या निवडणुका होणार आहेत. या निवडणुकांत ही नवी प्रणाली वापरली जाऊ शकते. विधानसभा निवडणुकीत हा प्रयोग यशस्वी झाला तर येणाऱ्या लोकसभा निवडणुकीत ही प्रणाली लागू करण्यात येईल. गेल्या काही निवडणुकांपासून ईव्हीएममध्ये छोट्याछोटी आरोप करून या मशिनवर संशय घेतला जात आहे. त्यामुळे निवडणूक आयोग मतदान प्रक्रिया अधिक पारदर्शक करण्याचा प्रयत्न करत आहे.

# वानखेडेना ८ जूनपर्यंत अटकेपासून संरक्षण

यांना ८ जूनपर्यंत अटकेपासून अंतरिम संरक्षण देत दिलासा दिला. दरम्यान मागील चार दिवसांपासून समीर वानखेडे आणि त्यांची पत्नी अभिनेत्री क्रांती रेडकर यांना जीवे मारण्याची धमकी येत आहे. या संदर्भात ते म्हणाले की, 'जे काही कायदेशीर आहे, ते मी न्यायालयात सांगणार आहे. सीबीआयला त्यांची बाजू मांडू द्या. माझा न्यायालयावर पूर्ण विश्वास आहे. पण माझ्यावर अतिक अहमद सारखा मीडियाच्या माध्यमातून हल्ला होऊ शकतो. या संदर्भात मला पोलिसांनी संरक्षण द्यावे, अशी मागणी मी पोलिस आयुक्तांकडे करणार आहे.'

# मुंबई, पुणे विद्यापीठाच्या कुलगुरु पदाच्या उमेदवारांच्या नावावर संघटनांचा आक्षेप

नावांच्या यादीत मुंबई विद्यापीठाचे माजी प्र-कुलगुरु रवींद्र कुलकर्णी यांचा समावेश असल्याने त्यावर अखिल भारतीय राष्ट्रीय शिक्षणिका महासंघ तसेच मुक्ता प्राध्यापक संघटनेने आक्षेप घेत त्यांची राज्यापालांनी कुलगुरु म्हणून निवड करू नये, अशी मागणी केली आहे. तसेच २६ मे रोजी मुलाखती घेताना त्यांच्या नावाचा विचार करू नये असे देखील सूचित करण्यात आले आहे. कुलकर्णी आणि काळकर या दोहोंवर कारवाई प्रलंबित असताना त्यांचे अर्ज कुलगुरु पदासाठी वैध कसे होतात, असा सवाल संघटनेने उपस्थित केला आहे. रवींद्र कुलकर्णी यांच्यावर सर्वोच्च न्यायालयाने काही आक्षेप नोंदवले असून, त्यांच्या कारभारावर बरेच वाद असून, या पदावर पोहोचण्यासाठी ते सर्व प्रकारचे प्रयत्न करत असल्याचा आरोपही संघटनेने केला आहे. मुक्ता संघटनेचे सुभाष आठवले यांनी यासंदर्भात तक्रार अर्ज राज्यापालांकडे केला आहे.

# म्हाडाच्या अर्ज प्रक्रियेचा शुभारंभ १८ जुलैला अर्जाची संगणकीय सोडत

मुंबई गृहनिर्माण व क्षेत्रविकास मंडळातर्फे मुंबईतील विविध गृहनिर्माण योजनेअंतर्गत उभारण्यात आलेल्या ४ हजार ८३ सदनिकांच्या विक्रीकरिता ऑनलाईन अर्ज नोंदणी व अर्ज भरणे प्रक्रियेचा शुभारंभ मुंबई मंडळाचे मुख्य अधिकारी मिलिंद बोरीकर यांच्या हस्ते आज 'गो - लाईव्ह' कार्यक्रमांतर्गत करण्यात आला. सदनिकांच्या वितरणाकरिता प्राप्त अर्जांची संगणकीय सोडत कार्यक्रम १८ जुलै रोजी सकाळी ११ वाजता वांद्रे पश्चिम येथील रंगशांरदा नाट्यगृहात आयोजित करण्यात येणार आहे. वांद्रे येथील म्हाडा मुख्यालयातील मंडळाचे मुख्य व आरक्षण प्रवर्ग याबाबत माहिती या पुस्तिकेत नमूद करण्यात आली आहे. ही पुस्तिका <https://housing.mhada.gov.in> या म्हाडाच्या अधिकृत संकेतस्थळावर क्लिक लिंक वा विडो मध्ये इच्छुक अर्जदारांकरिता उपलब्ध करून देण्यात आली आहे. सोडतीचा शुभारंभ केल्याच्या दहा मिनिटांमध्ये सुमारे ११५ अर्ज सोडत प्रणालीत प्राप्त झाले व सहा अर्जदारांनी पेमेंट देखील केले. नवीन सोडत प्रक्रिया ही अत्यंत सुलभ आणि सोपी केली असल्याने अधिकाधिक नागरिक यामध्ये सहभाग घेतील, असा विश्वास बोरीकर यांनी यावेळी व्यक्त केला.

# फिलिपाइन्सचे १०० वर्षे जुने पोस्ट ऑफिस खाक

फिलिपाइन्सची राजधानी मनिला येथील एका ऐतिहासिक पोस्ट ऑफिस इमारतीला मोठी आग लागली. या आगीत हे १०० वर्षे जुने पोस्ट ऑफिस जळून खाक झाले. या आगीत एक व्यक्ती किरकोळ भाजली आहे. हे ऑफिस पॅसिंग नदीच्या काठावर आणि राजधानीच्या प्रमुख रस्त्यांच्या मुख्य चौकात वसलेले आहे. या पाच मजली इमारतीच्या तळमजल्यावर रिव्हाची मध्यरात्री आग लागली. सात तासांच्या अथक प्रयत्नांनंतर सोमवारी सकाळी आग आटोक्यात आणण्यात आल्याचे अग्निशमन दलाच्या अधिकाऱ्यांनी सांगितले. सध्या आगीचे कारण अद्याप स्पष्ट झाले नाही. मनिलामधील हे मध्यवर्ती पोस्ट ऑफिस राजधानीतील सर्वात व्यस्त कार्यालय इमारतींपैकी एक होते. ही इमारत देशातील मुख्य मेल-सॉर्टिंग आणि वितरण केंद्र आणि फिलिपीन पोस्टल कॉर्पोरेशनचे केंद्रीय कार्यालय होते. आग लागल्यानंतर ते बंद करण्यात आले. फिलिपाइन्समधील टपाल सेवा स्पॅनिश वसाहतीच्या काळातील आहे जेव्हा घोड्यावर बसून पोस्टमन मेल पाठवत होते. आगीमुळे नष्ट झालेले पोस्ट ऑफिस १९२६ मध्ये बांधले गेले होते. उंच खांब असलेली ही पारंपारिक प्राचीन शैलीची इमारत दुसऱ्या महायुद्धात खराब झाली होती आणि १९४६ मध्ये पुनर्बांधणी करण्यात आली होती.

**NOTICE**

NOTICE is hereby given that the Certificates for Equity shares Nos. 210 of Rs 1/-, Folio No. A003180, Certificate No. 223497, Dist Nos 235760063-235760272 of Britannia Industries Limited standing in the name of ARUN VASWANI has been lost or mislaid and undersigned have applied to the Company to issue duplicate Certificates for the said shares. Any person who has a claim in respect of the said shares should lodge such claim with the Company at its registered office Britannia Industries Limited, 5/1 A Hungerford Street, Kolkata, West Bengal, 700017 within one month from this date else the Company will proceed to issue duplicate Certificates.

**Name of Shareholder**  
ARUN MOHANDAS VASWANI  
Date: 23/05/2023

# सत्येंद्र जैन यांची तब्येत खालावली

नवी दिल्ली

मनी लॉडिंगप्रकरणी तुर्ंगात असलेले 'आप'चे नेते सत्येंद्र जैन यांची तब्येत बिघडल्यानंतर पोलिसांनी त्यांना सफदरजंग रुग्णालयात उपचारासाठी दाखल केले. मात्र, सत्येंद्र यांची प्रकृती आता काही आहे, हे मात्र अद्याप कळत झाले नाही. त्यामुळे अशा त्यांच्या प्रकृतीबाबत उलटमुलट चर्चा सुरू आहे. सत्येंद्र जैन ३१ मे २०२२ पासून कारागृहात आहेत. दिल्ली हायकोर्टने जामीन अर्ज फेटाळल्यानंतर ६ एप्रिल रोजी त्यांनी सुप्रीम कोर्टात दाद मागितली होती. त्यात जैनंचे वकील अभिषेक एम. सिंघवी म्हणाले होते की, 'तुर्ंगात असलेल्या जैन यांचे ३५ किलो वजन कमी झाले आहे. त्यांची प्रकृती सतत खालावत चालली आहे. त्यामुळे त्यांना तत्काळ जामीन मंजूर करावा.' मात्र त्यावेळी सुप्रीम कोर्टने जामिनाची मागणी फेटाळून लावली.

महाराष्ट्र राज्य सहकारी दूध महासंघ मर्यादित, मुंबई

**महानंद दुग्धशाळा**

पश्चिम दहली महामार्ग, गोसाव (पूर्व), मुंबई ४०० ०६५.  
दूरध्वनी: ०२२-२६८५६३६०/६९, विस्तारीत क्र.३२३ Website: [www.mahanand.in](http://www.mahanand.in)

**ई-निविदा सूचना**

दूध महासंघाच्या महानंद दुग्धशाळातील दुग्धशाळा, असेटीक व उत्पादन विभागाकरिता (MRSDDMM) येथे कंत्राटी कारागार पुरवठा ठेकेदारकाडून निविदा मागविण्यात येत आहेत. त्याची ता ईमडी रु.२,४०,०००/- (द्वीडी) व निविदा दस्तऐवज शुल्क रु.२४,०००/- + १८ % जीएसटी मरुन निविदा प्रपत्राचे ऑनलाईन सादरीकरण दिनांक १३/०६/२०२३ पर्यंत सादर करावे. दस्तऐवजांच्या सादरीकरणाकरिता सर्व आवश्यक माहिती ई-निविदा वेबसाईट <http://mahatenders.gov.in> वर उपलब्ध आहे.

व्यवस्थापकीय संचालक

परिशिष्ट क्र. २  
उपविधी क्र. ३५ अन्वये  
**नोटीस**

श्री. विठ्ठल रघुमाई एस. आर. ए. को. ऑफ. हो. सो. लि. विठ्ठल मंदिर समोर, काव्रक रोड, वडाळा, मुंबई - ४०००३१, या संस्थेचे मयत सभासदांच्या वासदारांनी संस्थेकडे वास नोंदणीबाबत अर्ज दाखल केलेले आहेत. संस्था या जाहिरातीद्वारे संस्थेच्या भांडवलत/मालमतेत असलेले मयत सभासदांचे भाग व हितसंबंध हस्तांतरित करण्यासंबंधी मयत सभासदांचे वासदार किंवा अन्य मागणीदार/ हक्कदार यांच्याकडून हक्क, मागण्या हक्की मागविण्यात येत आहेत. ही नोटीस प्रसिद्ध झाल्याच्या दिनांकापासून १५ दिवसांत त्यांनी आल्या मागण्यांच्या व हक्कींच्या संपूर्ण आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणीही व्यक्तीकडून हक्क, मागण्या किंवा हक्क सादर झाल्या नाही तर मयत सभासदांचे संस्थेच्या भांडवलत/मालमतेत भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधीनुसार कार्यवाही संस्थेला मोकळीक राहील. जर अशा कोणत्याही हक्क मागण्या/हक्क आल्या तर त्याबाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदणी व उपविधीची एक प्रत मागणीदारास/ हक्कदारास पाहण्यासाठी संस्थेच्या कार्यालयात प्राधिकृत अधिकारी यांच्याकडे दिनांक ०६ जून २०२३ या रोजी सकाळी ११ ते दुपारी १ वाजेपर्यंत उपलब्ध राहील.

अ. क्र.	मयत सभासदांचे नाव	परि. क्र.	वासदाराचे नाव
१	डॉ. रीथी एडवर्ड हिसल्ला	२१९	न्यूटन एडवर्ड हिसल्ला / संडा एडवर्ड हिसल्ला

ठिकाण: मुंबई  
दिनांक: २२/०५/२०२३

सही/-  
प्राधिकृत अधिकारी  
(तुळशीदास सत्रेकर)

श्री. विठ्ठल रघुमाई एस. आर. ए. को. ऑफ. हो. सो. लि.

INDIA'S BEST PERFORMING PORT

**जवाहरलाल नेहरू बंदर प्राधिकरण**  
बंदर नियोजन आणि विकास विभाग

संक्षिप्त ई-निविदा सूचना

निविदा क्र.: पीपीडी/डीजीएम-एक/गेस्ट हाउस/पीएमपी / टी-२०/२०२३ दिनांक २२.०५.२०२३

जवाहरलाल नेहरू पोर्ट प्राधिकरण 'नेहरूएए येथील विमान जहाजापै गेट हाउस-१ चे अद्ययावतीकरण आणि आधुनिकीकरण, फेस अपलिफ्ट, अंतर्गत पुरवठा, वॉटर प्रुफिंग आणि प्लंबिंगचे काम करण्यासाठी प्रकल्प व्यवस्थापन सल्लागारी सेवा (पीएमपी)' या कामासाठी दिनांक २३.०५.२०२३ पासून १२.०६.२०२३ पर्यंत या निविदेचे कार निविद केलेल्या किमान अंदाजातील निक्काची पूर्तता करणाऱ्या अनुभवी कंत्राटदाराकडून दोन लिफाफ्यांमध्ये 'ऑनलाईन' निविदा मागवित आहेत. नशीलवार निविदा कार्यक्रम जेवजिथेच्या 'www.jnport.gov.in' किंवा <https://www.gem.gov.in> या संकेतस्थळावर उपलब्ध आहे.

मुख्य महाव्यवस्थापक  
(बंदर नियोजन आणि विकास विभाग)

**फॉर्म ए**  
**जाहीर ज्योषणा**  
(आरबीए नावरील आणि दिवसकोशिका मंडळ (कोर्पोरेट व्यवसायिक दिवसकोशी उदरग प्रक्रिया) विनिश्चयन, १०१६ या विनिश्चयन ६ अन्वये)

**मै. आरएनजीलॅब (इंडिया) प्राय्वट लिमिटेडच्या धनकी लक्ष वेधण्याकरिता**

**संबंधित तपशील**

१.	कोर्पोरेट कंत्राटदारी नाव	आरएनजीलॅब (इंडिया) प्राय्वट लिमिटेड
२.	कोर्पोरेट कंत्राटदाराच्या स्थापनेचा दिनांक	१५.०९.२०२०
३.	प्राधिकरण यांच्या अंतर्गत कोर्पोरेट कंत्राटदारी स्थापना/नोंदणीकरण झाले	कॅम्पेस विन्डकॉ, पुणे
४.	कोर्पोरेट कंत्राटदारा कोर्पोरेट अंकेत क्रमांक/सॉलिव्हेंट दारिद्र्य अंकेत क्रमांक	U24303PN2020PT192014
५.	कोर्पोरेट कंत्राटदारा कोर्पोरेट कार्यालय आणि मुख्य कार्यालय (जर अस्तित्वात) पत्ता	पी एन १५/ए, स. क्र. ४८६, दुमन क. १३, वासकोडी इमारत, ल.ब.श. मार्ग, सदाशिव पेठ पुणे, महा. ४११०३० भारत.
६.	कोर्पोरेट कंत्राटदारा संबन्धित दिवसकोशी सुरु होण्याचा दिनांक	१६.०५.२०२३ अंदाज दि. २०.०५.२०२३ रोजी प्रेषित
७.	दिवसकोशी उदरग प्रक्रिया सारितारातील अंतिम दिनांक	१२.११.२०२३
८.	अंतर्गत उदरग व्यवसायिक म्हणून काम पाहणाऱ्या दिवसकोशी व्यवसायिकांचे नाव आणि नोंदणीकरण क्रमांक	आयपी अशोक मिश्रल नोंद. क्र.: IBB/PA/001/IF-P-02549/2021-2022/13889
९.	मंडळाकडे नोंदणीकृत असल्यास, अंतर्गत उदरग व्यवसायिकांचा पत्ता आणि ईमेल	नोंदणीकृत पत्ता: कॅम्पेस क. १, आई.सी. ऑडियार रुम, दत्त पाठ रोड, राजेंद्र नगर, बोरीवली पूर्व, जव संतोषी नॉ टॉवर, सुई शहर, महाराष्ट्र ४०००६६, ई-मेल आयडी : ashokmittal2020@gmail.com
१०.	अंतर्गत उदरग व्यवसायिकांचा प्रकल्प/कार्यक्रमाचा पत्ता आणि ईमेल	नोंदणीकृत पत्ता: कॅम्पेस क. १, आई.सी. ऑडियार रुम, दत्त पाठ रोड, राजेंद्र नगर, बोरीवली पूर्व, जव संतोषी नॉ टॉवर, सुई शहर, महाराष्ट्र ४०००६६, ई-मेल आयडी : ctp.rnglab@gmail.com
११.	दारे सादर करण्याचा अंतिम दिनांक	०३.०६.२०२३
१२.	अंतर्गत उदरग व्यवसायिकांचे निष्ठा केल्यास, काम २१ व्या उप-वर्कन (६३) या खंड (६) अन्वये कोर्पोरेशी कर, जर अस्तित्वात	लागू नाही
१३.	वर्गामध्ये कंत्राटदारा प्राधिकृत प्रतिलिपि म्हणून काम करण्याकरिता उपलब्ध आलेल्या दिवसकोशी व्यवसायिकांनी नाव (प्रत्येक कामासाठी वेगळे नाव)	लागू नाही
१४.	(अ) संबंधित अर्जातील संपूर्णतः (ब) अधिकृत प्रतिलिपि प्राप्त उपलब्ध असेल : <a href="https://bbi.gov.in/en/home/downloads">https://bbi.gov.in/en/home/downloads</a>	वेबसाईट

याद्वारे सूचना देण्यात येते की, राष्ट्रीय कंपनी कायदा संहिता (२०१३), मुंबई संघीय नोटीस दिनांक १६ मे, २०२३ रोजी किंवा त्यापूर्वी अंतर्गत उदरग व्यवसायिक यांच्याकडे नोंद. क्र. १० अन्वये अंकेत पत्रावर दादर करण्यात आले आहेत.

दिवसीय धनकी लक्ष वेधण्याबाबत यांचे पुराव्यासहीत दोन फक्त रूचकीकृत पत्रद्वारे दादर करावे. इतर सर्व धनकी लक्ष वेधण्याबाबत पुरावे दाखविणे, टपालद्वारे किंवा इलेक्ट्रॉनिक पत्रद्वारे सादर करू शकतात.

नोंद. क्र. १२ अन्वये अंकेत पत्रावर कांहीही संबंधित विषय कंटावते, फॉर्म संपूर्णतः पूर्ण आणि अधिकृत प्रतिलिपि म्हणून पाहणे पसंती नसू शकते. नोंद. क्र. १३ अन्वये नमूद ताल दिवसकोशी व्यवसायिकांकडून अधिकृत प्रतिलिपि म्हणून पाहणे पसंती नसू शकते. लागू नाही

दाखल्याबद्दल चुकीचे किंवा दिशाभूल करणारे दावे सादर करणारा बंद ठेवण्यात येईल.

आयपी अशोक मिश्रल  
मै. आरए